

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 360**

TO BE ANSWERED ON THE 19TH JULY, 2022/ASHADHA 28, 1944 (SAKA)

SPECIAL CATEGORY STATUS TO ANDHRA PRADESH

360. SHRI RAM MOHAN NAIDU KINJARAPU:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the details of assurances made to Andhra Pradesh as per the provisions of the Andhra Pradesh Reorganisation Act, 2014;

(b) the details of the status of fulfillment or non fulfillment of each of these assurances alongwith the reasons for non-fulfillment and the time by which non-fulfilled assurance are likely not to be fulfilled;

(c) the list of unfulfilled provisions and assurances which require the consensus of the Government of Andhra Pradesh and the Government of Telangana; and

(d) the time by which and the manner in which special category status is proposed to be granted to Andhra Pradesh?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI NITYANAND RAI)**

(a) to (c) : A large number of provisions of Andhra Pradesh Reorganisation (APR) Act, 2014 have been implemented and the remaining provisions of the APR Act, 2014 are at various stages of implementation. Some of the provisions relating to infrastructure projects and educational institutions have long gestation period for which a time period of ten years has been prescribed in the Act.

The Ministry of Home Affairs reviews the progress of implementation of the various provisions of the Act from time to time with Ministries/Departments concerned as well as representatives of Government of Andhra Pradesh and Government of Telangana. So far, 28 such review meetings have been held.

(d): The Fourteenth Finance Commission (FFC) had not made any distinction between General Category States and Special Category States in the horizontal distribution of shareable taxes amongst the States. As per the recommendations of the FFC, the Union Government had decided to increase the share of net shareable taxes to the States from 32% earlier to 42% for the period 2015-20. The same has also been retained by the Fifteenth Finance Commission at 41% (1% adjusted on account of creation of UT of J&K) for the period 2020- 21 & 2021-26. The objective has been to fill the resource gap of each State to the extent possible through tax devolution. Also, Post-Devolution Revenue Deficit Grants have been provided to States where devolution alone could not cover the assessed gap.
